

SCHEDULE I**FORM A****PUBLIC ANNOUNCEMENT**

*(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF WEIGANDT
CONSULTING PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	WEIGANDT CONSULTING PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	12th September 2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900KA2017PTC106343
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Workafella Business Center, 150/1, Infantry Road, Bangalore – 560001, Karnataka, India
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18th January 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Rakesh Maganlal Nathwani, G-504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune – 411014, Maharashtra, India rmnffti@gmail.com 9503006408 IBBI/IPA-001/IP-P02058/2020-2021/13190 Correspondence email: wcplil22@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	Within 30 days from the Liquidation Commencement Date

Notice is hereby given that Weigandt Consulting Private Limited, Bangalore has commenced voluntary liquidation on 18th January 2022.

The stakeholders of Weigandt Consulting Private Limited are hereby called upon to submit a proof of their claims, on or before 17th February 2022, to the liquidator at the address mentioned against item 7. Forms for claims are available on the website of Insolvency & Bankruptcy Board of India – www.ibbi.gov.in/home/downloads

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th January, 2022

Place: Pune



Rakesh Maganlal Nathwani, Insolvency Professional

Liquidator for Weigandt Consulting Private Limited

Regn no.: IBBI/IPA-001/IP-P02058/2020-2021/13190

PUNJAB & MAHARASHTRA CO-OPERATIVE BANK LIMITED
RECOVERY CELL: Office No. 4 & 5, 3rd Floor, Dreams Mall,
L.B.S. Marg, Bhandup (W), Mumbai-78.

Notice for payment of outstanding loan and interest @ 15% of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

1. Mr. Amjath Khan (Borrower & Mortgage)

House No. 239, Sai Layout, Behind Corporation Bank, Sarjapura Road, Attibele, Anekal Taluk, Dist.-Bangalore Bangalore, State - Karnataka - 562125

Residential House situated at

Property bearing Site No. 5, Survey No. 16/2, Town Municipal Khatha No. 5362/5/5172/5, S. Krishna Murthy Layout, Indlabele Road, T.M.C. Ward No. 15, Attibele Village, Attibele Hobali, Anekal Taluk, Dist. - Bangalore, State - Karnataka - 562107.

And

2. Mrs. Rafeeda Khan (Guarantor)

House No. 1451, Doctor Masjed, Behind Corporation Bank Sarjapura Road, Attibele, Anekal Taluk, Dist. - Bangalore, State - Karnataka - 562125

Residential House situated at Property bearing Site No. 5, Survey No. 16/2, Town Municipal Khatha No. 5362/5/5172/5, S. Krishna Murthy Layout, Indlabele Road, T. M. C. Ward No. 15, Attibele Village, Attibele Hobali, Anekal Taluk, Dist. - Bangalore, State - Karnataka - 562107.

3. Mr. Koushar Pasha (Guarantor)

House No. 1416, New Masjid Road, Parvathi Nagar, Attibele, Anekal Taluk, Dist. - Bangalore, State - Karnataka - 562107

Your addressee no.1 Mr. Amjath Khan is the borrower of our bank. At your request, the bank has sanctioned and disbursed you a housing loan of Rs.25,00,000.00 (Rupees Twenty Five Lakhs Only) on 20/12/2016 and 03/01/2017 respectively.

The said housing loan was secured by way of registered mortgage of Residential House situated at property bearing Site No. 5, Survey No. 16/2, Town Municipal Khatha No. 5362/5/5172/5, S. Krishna Murthy Layout, Indlabele Road, T. M. C. Ward No. 15, Attibele Village, Attibele Hobali, Anekal Taluk, Dist. - Bangalore, State - Karnataka - 562107 measuring East to West 40 feet, North to South 30 feet, totally measuring 1200 sq. ft. owned by you addressee no.1 Mr. Amjath Khan. Thus, you addressee no.1 Mr. Amjath Khan is the security provider and you have executed letter of evidencing deposit of title deeds dated 03/01/2017 for creating security interest duly registered with the Sub. Registrar, Bangalore and with CERSAI in favour of the Bank. You are thus a borrower in accordance with SARFAESI Act 2002.

That you addressee no.2 Mrs. Rafeeda Khan and addressee no. 3 Mr. Koushar Pasha stood as guarantor for addressee no. 1 in consideration of the above said housing loan and executed the letter of guarantee in favour of the bank and thus the liability of you addressee no.2 & addressee no.3 is co-extensive and continuing with the liability of addressee no.1 and you are jointly and severally liable to pay the dues including interest, costs and other usual bank charges.

It is observed that the installments are not paid regularly. The repayment is not effected as per terms and conditions laid down by the bank and accepted by you with the result an amount of Rs.26,62,019.75 (Rupees Twenty Six Lacs Sixty Two Thousand Nineteen and Paise Seventy Five only) including interest upto 09/12/2021 has become due and payable by you. The bank had time and again requested you to regularise the account by paying the overdue amount and bring the same in order. You have however, failed to comply with the said requisition. Consequently under the default committed by you, your account is classified in the books of account of the bank as NPA on 31/12/2020 in accordance with the directions or guidelines issued by Reserve Bank of India.

It may be pointed out that the Central Government has enacted and introduced the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, which has come into force on 21/06/2002. The Government of India has issued notification in the Gazette of India on 03/01/2013 for amendment in SARFAESI ACT 2002. The provisions of the said act are made applicable to Multi-State Co-operative Banks whereby Multi-state Co-operative banks have been empowered to enforce the security offered by the borrower for the recovery of the outstanding bank dues which has resulted in default and further empowered to take possession of the aforesaid security to sell and dispose off the said in realization of the bank's dues payable by the borrower to the bank.

Despite being vested with the aforesaid powers, we with an intention to give one more opportunity, hereby call upon you to pay the aforesaid sum of Rs.26,62,019.75 (Rupees Twenty Six Lacs Sixty Two Thousand Nineteen and Paise Seventy Five only) towards Housing Loan (Account No. 3283308000000001 of Attibele Branch, Bangalore) including interest upto 09/12/2021 **along with future interest @ 8.65 p.a. thereon along with penal interest, if any as applicable** from time to time with effect from 10/12/2021 within 60 days from the date of the receipt of this notice by you, failing which you will be constrained to meet the unpleasant circumstances and we will be left with no option but to enforce the provisions and invoke the powers conferred under the aforesaid enactment entirely at your risk as to costs and consequences thereof, which please note.

Further, you addressee no.1 Mr. Amjath Khan shall not transfer, assign and lease or otherwise deal or part with the possession of the secured asset to anyone.

Details of the property against which enforcement of security interest in intended are as below:
Being Immovable property:
Residential House situated at property bearing Site No. 5, Survey No. 16/2, Town Municipal Khatha No. 5362/5/5172/5, S. Krishna Murthy Layout, Indlabele Road, T. M. C. Ward No. 15, Attibele Village, Attibele Hobali, Anekal Taluk, Dist. - Bangalore, State - Karnataka - 562107 measuring East to West 40 feet, North to South 30 feet, totally measuring 1200 sq. ft. owned by you addressee no.1 Mr. Amjath Khan. The said property is bounded by :

On or towards East By : Site No. 6
On or towards West By : Site No. 4
On or towards North By : Road
On or towards South By : Survey No. 16/1, land belonging to Smt. S. Lakshmi.

Sd/-
Date : 21-01-2022 Authorised Officer
Place : Bangalore Punjab & Maharashtra Co-op. Bank Ltd.

Bank of Maharashtra
पुनर्वित्त विकास बैंक

ZONAL OFFICE, Bengaluru: 2nd Floor, No.15, Police Station Road, Basavangudi, Bangalore-560004
Phone: 080-26706723, 26706722
HEAD OFFICE: Lokmangal, 1501, Shivajinagar, Pune-5.

GOLD AUCTION SALE NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 28.01.2021 failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the respective branch premises.

02:00 pm to 05:00 pm on 29.01.2021 or on any other convenient date thereafter without further notice at the absolute discretion of the Bank. Parties interested in purchase of the Gold Ornaments may participate in the auction.

Sr. No.	Branch Name	Account Number	Customer Name	Net Weith in Grams	Notice Date	Balance in Rupees
1	Hubli	60372563643	Shridevi Math	68.00	16.09.2021	2,49,911.10
2	Hubli	60374646676	Vinayak Agalave	19.90	01.09.2021	73,903.70
3	Hubli	60384342789	Vinayak Agalave	23.40	01.09.2021	70,000.00
4	Belgaum City	60382333072	Pooja Adrushi Marihal	28.15	10.01.2022	99,975.41
5	Belgaum City	60383852995	Pooja Adrushi Marihal	19.70	10.01.2022	64,940.35
6	Bangalore Basavangudi	60379285873	S Ravikumar	60.50	03.01.2022	1,89,999.40
7	Bangalore Basavangudi	60390641951	Jayalakshmi Basavanna Setty	56.00	03.01.2022	1,84,618.80
8	Bangalore Basavangudi	60402145932	Koushik Gowda R	43.30	03.01.2022	1,42,000.00
9	Bangalore Basavangudi	60379227876	S Ravikumar	28.00	03.01.2022	87,999.68
10	Bangalore Basavangudi	60399072983	Purushottama Raju N	23.00	03.01.2022	73,407.00
11	Bangalore Malleshwaram	60386642623	T S Manjesh	24.00	07.10.2021	80,000.00
12	Nipani	60382401078	Rajendra Vasantrao Nikam	68.00	10.12.2021	2,55,175.40
13	Nipani	60379647000	Ganesh Lahu Pol	33.00	21.12.2021	1,10,000.00
14	Nipani	60372639092	Rahul Nivrutti Kamble	12.46	10.12.2021	46,000.00
15	Nipani	60402149573	Swati Sachin Nalavade	9.60	10.12.2021	31,900.00
16	Nipani	60374601544	Dagadu Raghunath Shinde	8.37	10.12.2021	31,721.44
17	Dharwar	60365265160	Iasneem Izazakhan Soudagar	109.21	18.12.2021	3,90,921.10
18	Bangalore Rajeshwarinagar	60367672446	Girish K P	38.00	07.01.2022	1,32,543.30
19	Bangalore Rajeshwarinagar	60367791510	Girish K P	35.00	07.01.2022	1,22,925.70
20	Udupi	60366698160	Pramod Kumar	20.50	30.11.2021	72,160.00
21	Jayanagar Bangalore	60375397434	Dileep Kumar R	115.10	12.08.2021	4,54,007.00
22	Jayanagar Bangalore	60384966285	Kumar Kumar	16.30	05.08.2021	50,000.00
23	Adyar Mangalore	60402108047	Mansoor Ibrahim	86.80	28.12.2021	2,89,319.60
24	Adyar Mangalore	60376235788	Mansoor Ibrahim	20.00	28.12.2021	68,381.53
25	Hassan	60370403385	Rakshith So Lakshmeesha S S	87.85	21.12.2021	3,00,000.00
26	Hassan	60365487321	Arvind M N	44.40	21.12.2021	1,59,870.20
27	Hassan	60377415931	Rakshith So Lakshmeesha S S	13.00	21.12.2021	44,934.98
28	Anekal	60368559699	Shafe Ulla	109.50	31.12.2021	4,08,726.30
29	Anekal	60368443652	Shrinivas K	102.00	31.07.2021	3,63,897.60
30	Haveri	60385488784	Mohammad Gouse Gulmi	104.00	03.01.2022	3,35,225.00
31	Haveri	60385352446	Mohammad Gouse Gulmi	41.80	03.01.2022	1,35,025.00

Date: 21.01.2021 Sd/- Authorised Official

REGIONAL OFFICE
1st Floor, Santhosh Complex
KG Road, Bengaluru - 560009

TENDER NOTICE : SALE OF BANK'S VEHICLE

Sealed tenders are invited for sale of Bank's Old Car Tata Indica (KA 01- MJ 0417), Mfg. Year-2012, with Central Bank of India, Regional Office, 1st Floor, Santhosh Complex, K G Road, Bengaluru - 560 009, Ph 9538522234 on "As is Where is Basis".

Inspection of vehicles can be done from **24 Jan 2022 to 07 Feb 2022, from 10.00 to 13.00 hrs**

Last date for receiving the Bids/Offer is upto 15.000 Hrs on 08 Feb 2022 in sealed envelop at **Security Department, Regional Office** along fee towards the application form and Earnest Money Deposit favouring **Central Bank of India, payable at Bengaluru**. Successful Bidder should take delivery of the Car after making full payment within 7 days, else EMD will be forfeited.

Date of opening of Bids : 09 Feb 2022 at 11.00 Hrs.

For application form & complete details, please visit : www.centralbankofindia.com.in

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF WEIGANDT CONSULTING PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	WEIGANDT CONSULTING PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	12th September 2017
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Bangalore
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900KA2017PTC106343
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Workafella Business Center, 150/1, Infantry Road, Bangalore - 560001, Karnataka, India
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18th January 2022
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Rakesh Maganlal Nathwani, G-504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune - 411014, Maharashtra, India rnmnffs@gmail.com 9503006408 IBBI/IPA-001/IP-P02058/2020-2021/13190 Correspondence email- wcpil22@gmail.com
8. LAST DATE FOR SUBMISSION OF CLAIMS	Within 30 days from the Liquidation Commencement Date

Notice is hereby given that Weigandt Consulting Private Limited, Bangalore has commenced voluntary liquidation on 18th January 2022.

The stakeholders of Weigandt Consulting Private Limited are hereby called upon to submit a proof of their claims, on or before 17th February 2022, to the liquidator at the address mentioned against item 7. Forms for claims are available on the website of Insolvency & Bankruptcy Board of India - www.ibbi.gov.in/home/downloads

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rakesh Maganlal Nathwani, Insolvency Professional
Liquidator for Weigandt Consulting Private Limited
Date: 20th January, 2022
Place: Pune
Regn no.: IBBI/IPA-001/IP-P02058/2020-2021/13190

Form No. INC-25A

Advertisement to be published in the newspaper for conversion of public company into a private company Before the Regional Director, Ministry of Corporate Affairs South East Region, Hyderabad

In the matter of Section 14 of the Companies Act, 2013 read with Rule 41 of the Companies (Incorporation) Rules, 2014 AND

In the matter of **Hindustan Dealers Limited** having its registered office at #372/20-4, 2nd Floor, 13th Cross, Upper Palace Orchards Extension, Sadashivnagar, Bangalore -560080 (Applicant).

Notice is hereby given to the general public that the Company intends to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 17.01.2022 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattianam Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad, Telangna-500068, within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below.

For and on behalf of the Applicant
Hindustan Dealers Limited
Udayan Patodia
Whole Time Director
DIN: 00772715
Address of Registered office: #372/20-4, 2nd Floor, 13th Cross Upper Palace Orchards Extension, Sadashivnagar, Bangalore - 560080

Date: 21.01.2022
Place: Bangalore

I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

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JOURNALISM OF COURAGE

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BENGALURU

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ತುಮಕೂರು : ಕೋವಿಡ್ 2ನೇ ಅಲೆಯಲ್ಲಿ ಖಾಸಗಿ ಆಸ್ಪತ್ರೆಗಳಿಗೆ ದಾಖಲಾದವರಿಗೆ ಸರ್ಕಾರದ ಸೌಲಭ್ಯ ಕಲ್ಪಿಸುತ್ತಿದೆ. ಆದರೆ 3ನೇ ಅಲೆಯಲ್ಲಿ ಖಾಸಗಿ ಆಸ್ಪತ್ರೆಗಳಿಗೆ ದಾಖಲಾದವರಿಗೆ ಸರ್ಕಾರದಿಂದ ಯಾವುದೇ ಸೌಲಭ್ಯ ದೊರೆಯುವುದಿಲ್ಲ ಎಂದು ಸಚಿವ ತಿ.ಸಿ.ಮಾದನಸ್ವಾಮಿ ಹೇಳಿದರು.

ಸುದ್ದಿಗಾರರ ಜೊತೆಯಲ್ಲಿ ಮಾತನಾಡುತ್ತಿದ್ದ ಆತರು : ಈ ಬಗ್ಗೆ ಸರ್ಕಾರ ಈವರೆಗೂ ಯಾವುದೇ ತೀರ್ಮಾನ ಕೈಗೊಂಡಿಲ್ಲ. ಹಾಗಾಗಿ ಖಾಸಗಿ ಆಸ್ಪತ್ರೆಗಳಿಗೆ ದಾಖಲಾದವರಿಗೆ ಸರ್ಕಾರದಯಾವುದೇ ಸೌಲಭ್ಯ ಸಿಗುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸಾಧ್ಯವಾದಷ್ಟು ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆಗೆ ದಾಖಲಾಗಬೇಕು ಎಂದು. ಜಿಲ್ಲೆಯಲ್ಲಿ 1.2 ಲಕ್ಷ 18 ವರ್ಷದ ಮಕ್ಕಳ ಮೇಲೆ ಬಹಳ ನಿಗಾ ವಹಿಸಲಾಗಿದೆ. 60 ವರ್ಷ ಮೇಲ್ಪಟ್ಟವರು, ಗರ್ಭಿಣಿಯರ ಮೇಲೂ ನಿಗಾ ಹೆಚ್ಚಿಸಲು ತೀರ್ಮಾನ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದು ಆತರು, ಆದ್ದೇಗಾಗಿ ಇಲಾಖೆ ಸಿಬ್ಬಂದಿ, ಪ್ರಾಣಾಮೆಡಿಕಲ್ ಸಿಬ್ಬಂದಿ, ಅಂಗನವಾಡಿ, ಆಕಾ ಕಾರ್ಯಕರ್ತರು ಸಹ ಯಾರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವಂತಹ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ ಎಂದು ತಿಳಿಸಿದರು.